CP NO.84(ND)/2011 RT NO.24/2016

Sh. Nirmal Singh Bajwa & Ors.

... Petitioners.

Versus

M/s Grand Multiplex Projects Ltd. & Ors.

... Respondents.

Present:

Mr. Vaibhav Sahni, Advocate for Mr.

Amit Vinayak, Advocate for petitioner No.1.

None for respondents.

Mr. Vaibhav Sahni, learned counsel for petitioners seeks time to comply with the earlier order. Let the same be positively complied by the next date. As per office report, notices issued to the counsel for respondents have been duly delivered as per the track report of Postal Department. There is no representation from the respondents. Now post the matter for aforesaid compliance of filing the Power of Attorney by the learned counsel to 07.11.2016.

(Justice R.P. Nagrath) Member (Judicial)

Deepa Kisha

Quenn

October 17, 2016

агога

(Deepa Krishan) Member (Technical)